

RAJYA SABHA

*Tuesday, the 5th August, 1975/the 14th;
Sravana, 1897 (Saka)*

The House met at eleven of the clock, Mr.
Chairman in the Chair.

**REFERENCE TO BUSINESS OF THE
HOUSE**

SHRI BHUPESH GUPTA (West Bengal):
Sir, now that we cannot initiate any business,
can I suggest some Government business to
you ?

THE MINISTER OF STATE IN THE
MINISTRY OF HOME AFFAIRS AND
DEPARTMENT OF PARLIAMENTARY
AFFAIRS (SHRI OM MEHTA): Yes.

SHRI BHUPESH GUPTA : I know you will
come out with your own business. I would
suggest that Mr. Pranab Mukherjee should
make a comprehensive state- I ment about the
income tax raids or, what you call,
investigation of the under-valued estates and
multistoreyed buildings which is in progress in
Bombay, Delhi, Calcutta, Madras and other
places. We have been reading about it in
newspapers. I do not know exactly what the
Censor is allowing us to read because it does
not allow all news to come. Whatever is given
by newspapers is gone through by the Censor
and then given to the Press. Why should we
rely on the Press? This has nothing to do with
the emergency in the bad sense of the term. It is
a good action, in fact, under emergency.
Government should make a full statement. It
should be possible for the Government, before
we adjourn, to make a statement. I would
suggest that the Government itself can move a
motion to be taken into consideration. They can
make this statement and then give an appendix
to it giving particulars about it. I would very
much like it because we find from the reports
that some substantial gains have been made.
Some say that Rs. 100 crores worth of
concealed wealth has been discovered. It is a
good thing. The country, or at least the
Parliament should know it. The country
knows it

31 RSS/75—1

I but let it be known in a proper way. Yes-
I terday, Mr. Om Mehta made a statement.
I It is a good thing. He made a statement
j on the progress in the case involving hand
grenade attack on the life of the Chief
Justice. Similar thing should be doBe here.
I The hon'ble Minister promised so many
j things. For the whole year he has been
promising to show me photographs . . .

SHRI OM MEHTA : This is what we
would like to know. Whose photographs
does he want to see? He said that he J
wanted to see the photographs of Maharani
Gayatri Devi.

SHRI BHUPESH GUPTA : Photograph of
the searches which you have carried out in the
Jaipur palace. This should be shown to us
befoic we adjourn. We may have some
suggestions to make. Unless we are told
exactly what is happening we would not be in
a position to make suggestions. I understand
many of them are going to the court. We
should take that also into account.

As for searches, from the newspapers I find
that there are not sufficient teams in Calcutta.
I suggest the number should be increased
immediately by mobilisation of special forces
in order to carry out this thing.

The second point that we brought to the
notice of the House was on the increased tram
fare and bus fare in Calcutta. The
Government should tell us what is the
position, whether they have intervened in this
matter or made any enquiries. Let the
Government first say something. Then we
can say something about it.

Similarly, we have made many other
representations because we cannot come to
you nowadays. You have been completely
shut out. You are under section 144, Your
room is under section 144; we cannot go
there. So we are not going there.

MR. CHAIRMAN : You can come at
any time.

SHRI BHUPESH GUPTA :] know I we can come to you any time but basi- i cally you are under section 144. Now your I room is a prohibited area. We can come, of course. But what for? To disturb you ? Surely, Sir, we will not come to you to discuss weather with you. We go there to discuss business. We do not have any business to suggest. There are either things also. For example, the Government should say what they are doing to save the life of the Communist leader Comrade Loius Corvalan in Chile who is in prison. We took a muss deputation to the Chilean Embassy.

We submitted a report. We expected that the Government would also react to it and intervene in this matter to save the life of such a great and valiant fighter. We should like to know whether the Government has done anything in regard to this matter. Then, Sir, many other things we can ask. I suggest to you a compromise formula. As you know, there is no Calling Attention now and no special mention. But we can suggest, at the beginning of the sitting every day, some business to the Government. Let this procedute be adopted. We fully submit to your ruling i and it is for the Government to see as to how much they can accommodate after listening to our suggestions.

MR. CHAIRMAN : Shri Om Mehta may take note of it.

SHRI OM MEHTA : All right, Sir.

PAPERS LAID ON THE TABLE

Statements showing action taken by Government on various assurances', promises and undertakings

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS, DEPARTMENT OF PERSONNEL AND ADMINISTRATIVE REFORMS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI OM MEHTA) : Sir, I beg to lay on the Table the following statements showing the action taken by

Government on the various assurances, promises and undertakings given during the sessions shown against each :—

- (i) Statement No. XVI—Eighty-fifth Session, 1973
- (ii) Statement No. XIV—Eighty,M\th Session, 1973
- (iii) Statement No. X—Eighty-ninth Session, 1974
- (iv) Statement No. VI—Ninetieth Session, 1974
- (v) Statement No. V—Ninety-first Session, 1975
- (vi) Statement No. Ill—Ninety-second Session, 1975.

[Placed in Library. See No. LT-9938/75 for (i) to (vi)]

Ministry of Finance (Department of Revenue and Insurance) Notification

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB MUKHERJEE) : Sir, I beg to lay on the Table a copy (in English and Hindi) of the Ministry of Finance (Department of Revenue and Insurance) Notification G.S.R. No. 908 dated the 26th July, 1975, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-9923/75]

Notifications of the Ministry of Law, Justice and Company Affairs and Related Papers

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDA-BRATA BARUA) : Sir, I beg to lay on the Table :—

I. A copy each of the following Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (3) of section 642 of the Companies Act, 1956:

- i) Notification G.S.R. No. 426 (E) dated the 26th July, 1975 publishing the Companies (Transfer of Profits to Reserves) Rules, 1975.